- (b) whether the cost for brace wall in hilly areas been included in Detailed Project Reports (DPRs) of approved road project, to stabilise the highway, if so, since when and the reasons therefor; and
- (c) the present approved period in the contract package for the contractors in India to be responsible for free maintenance of roads built by them?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) The major challenge Government is facing to improve National Highways are

- (i) Land acquisition,
- (ii) Shifting of utilities,
- (iii) Environment and Forest Clearance,
- (iv) Wild life clearance,
- (iv) Availability of less working season in Hilly region,
- (v) Non-availability of skill man power and local Agencies in hilly region.
- (b) Based on existing site condition, breast wall, retaining wall, side drain, soil nailing etc. are generally included in Detailed Project Reports (DPRs) of road project in hill area to stabilize the road.
- (c) 5 years maintenance period for road works and 10 years maintenance period for bridge works are kept in contract of Highway project.

## Advisory for safety of heavy goods vehicles and trailers

- †1565. SHRI PRABHAT JHA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:
- (a) whether Government has issued any advisory to the State Governments to overcome the shortcomings in connection with the safety of heavy goods vehicles and trailers across the country;
  - (b) if so, the details thereof;
- (c) whether any provision of monitoring has been made by Government to ensure the compliance of advisory issued to the States; and
  - (d) if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) and (b) As per the amendment made in the Rule 138 B of the Central Motor

<sup>†</sup>Original notice of the question was received in Hindi.

Vehicles Rules, 1989 vide GSR 1081(E) dated 2nd November, 2018 it was mandated that the goods carriage vehicles shall carry goods in a closed body or of the vehicle or container and that if it is necessary to carry goods in open bodies, goods shall be covered by using appropriate cover like tarpaulin or any other suitable material. An advisory was issued to the State/UT Governments dated 19th November, 2018 for the compliance of the rule 138B and for ensuring safety of the citizens.

(c) and (d) Implementation of the Rules under Central Motor Vehicles Rules, 1989 comes under the purview of the State/UTs.

## Status of road development projects in Chhattisgarh

- †1566. SHRI RAM VICHAR NETAM: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:
- (a) whether it is a fact that many road development projects are running behind the schedule or have been abandoned in Chhattisgarh;
  - (b) if so, the project-wise details thereof and reasons therefor;
  - (c) the steps taken for the speedy completion of these projects;
- (d) whether any lapse has come to the notice of Government on the part of Government agencies associated with the construction and development of road development projects; and
- (e) if so, the details thereof and corrective measures taken by Government in this regard?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (c) Yes Sir, at present 13 ongoing works over different National Highways are delayed. Similarly, 19 ongoing works over State Roads sanctioned under Left Wing Extremism scheme are delayed. Primarily, these projects are delayed due to delay in acquisition of land, forest clearances, Shifting of Utilities, non-availability of security forces in naxal affected areas and poor planning and mobilization of resources by the contractors. The project wise details along with reasons and steps taken for speedy completion of these projects is given in the Statement (*See* below).

(d) and (e) Delays/lapse has been observed from different Government agencies like State Revenue department in the matter of Land Acquisition, Forest department in the matter of forest clearances, utilities owning departments like electrical department in timely shifting of electric line/transformers, JalSansthan in timely shifting of water pipeline etc. Such matters are periodically being monitored and reviewed at the level of Ministry itself. Respective State Governments are consistently requested to take adequate measures in order to expedite above mentioned clearance for timely completion of projects.

<sup>†</sup>Original notice of the question was received in Hindi.